NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA. No. 85/2017 IN CP (CAA) NO. 02/Chd/Pb/2017

Under Sections 230-232 of the Companies Act, 2013

In the matter of composite Scheme of Arrangement and Amalgamation between:

M/s. Fortis Healthcare Ltd. ...Demerged-company

AND

SRS LimitedAmalgamating-company.

AND

Forties Malar Hospital Limited. ... Resulting-company.

Daiichi Sankyo Company Limited. ... Applicant-Intervener.

Present: - Mr. Gyanendra Kumar and Mr. Amar Singhania, Advocates

for applicant-companies.

Mr. Manish Jain, Advocate for intervener.

Mr. Manish Jain, Advocate for the applicant-intervener has handed over copy of the order dated 25.10.2017 passed by the Hon'ble Supreme Court of India with the direction to list the after the judgement is pronounced by the Hon'ble High Court of Delhi and the interim orders dated 11.08.2017 and 31.08.2017 shall continue in the meantime.

In view of the above, the matter is now adjourned to 29.11.2017 for arguments.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 06, 2017